

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION 996 OF 2024**

IN THE MATTER OF:

DR. ARIF ANWAR HASHMI

...APPLICANTS

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENTS

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Date: 11.12.2024
Place: New Delhi

Through



PRIYANKA SWAMI
ADVOCATE

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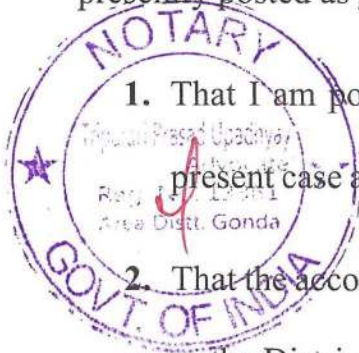
VERSUS

STATE OF UTTAR PRADESH

...RESPONDENTS

AFFIDAVIT

I, NEHA SHARMA, aged about 40 years W/o DARPAN AMRAWANSHI is presently posted as DISTRICT MAGISTRATE GONDA, UP.



1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.

2. That the accompanying report has been made by the the Assitance of the ADM as the District Magistrate

3. That the accompanying report has been prepared with the assistance of the Additional District Magistrate (ADM) in light of the extensive administrative responsibilities of the District Magistrate. This arrangement was made to ensure the timely submission of the joint committee report and effective coordination among the concerned departments, fully intending to comply with the spirit of the Hon'ble Court's directions.

A true copy of the joint committee report is annexed here as ANNEXURE 1.

- 4. That the accompanying Report has been drafted by our counsel upon my instructions.

- 5. That the contents of the accompanying Report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

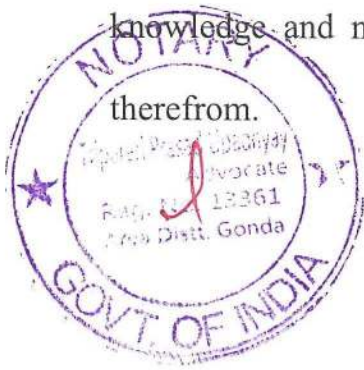


DEPONENT

VERIFICATION

Verified on solemn affirmation at GONDA on this 11 day of DECEMBER 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed

therefrom.



DEPONENT



JOINT INSPECTION REPORT OF M/S BALRAMPUR CHINI MILLS
LIMITED (SUGAR & DISTILLERY DIVISION), VILLAGE & POST
DATAULI, MANKAPUR, GONDA, U. P.

IN THE MATTER OF

Dr. Arif Anwar Hashmi Vs State of Uttar Pradesh (O. A. No. 996 of 2024)

1.0 Background:

Hon'ble NGT, Principal Bench, New Delhi has passed order on dated 23.10.2024 for joint inspection of M/s Balrampur Chini Mills Limited (Sugar and Distillery unit), Village & Post-Datauli, Mankapur, Gonda, U.P. in the matter of Dr. Arif Anwar Hashmi Vs State of Uttar Pradesh (O.A. No. 996 of 2024). The relevant portion of the order is as below:

3. In our view, before taking any further action in the matter it would be appropriate to obtain a factual report for which we constitute a Joint Committee comprising District Magistrate, Gonda, Uttar Pradesh State Pollution Control Board and Central Pollution Control Board.

4. District Magistrate, Gonda shall be Nodal Authority for co-ordination and compliance of this order.

5. Said Committee visit the site, collect relevant information and submit report within one month.

6. List for further consideration on 25.11.2024.

Copy of reference NGT order is annexed as Annexure-I.

Subsequently, in compliance with said order, the following officers were nominated from the concerned Department:

1. Smt. Neha Sharma, DM, Gonda
2. Sh. Alok Kumar, ADM, Gonda
3. Sh. T. N. Singh, Regional Officer, UPPCB, RO, Ayodhya (representative of UPPCB)
4. Sh. Arvind Kumar, Sc. 'C', CPCB, RD(N), Lucknow (representative of CPCB)

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Joint inspection of M/s Balrampur Chini Mills Limited (Sugar and Distillery Division), Village & Post- Datauli, Mankapur, Gonda, U.P. was carried out by a joint committee on 14.11.2024. During visit on 14.11.2024 both the sugar and distillery unit were found non-operational. Therefore, further joint inspection of the unit was carried out by joint committee on 28.11.2024 while both the unit were operational. During inspection, it was observed that Co-gen. plant of capacity 37 MW installed at Sugar Plant to meet out captive requirement and 6.6 MW power generation was installed with distillery slope fired boiler.

The salient, observations and recommendations of each division based upon the inspection dated 14.11.2024 & 28.11.2024 are as below:

2.0 M/s Balrampur Chini Mills Limited (Sugar Division):

A: General Information	
1. Name of the unit and Address	M/s Balrampur Chini Mills Ltd., Unit: Mankapur, Village & P. O : Datauli, Tehsil : Mankapur, Distt: Gonda, Uttar Pradesh- 271306
2. Name of the Proprietor / Contact person Designation Contact No.	Sri Neeraj Bansal (C.G.M.) Mobile No.-7080402301 Email: neeraj.bansal@bcml.in
3. Year of Comm.	2006
4. Sector	Private
5. Cane crushing capacity	8000 TCD
6. Cane crushed	1044793.65 Ton (16.11.2023 to 14.04.2024)
7. Sugar produced	120121.91 Ton (16.11.2023 to 14.04.2024)
8. Molasses generation	50209.5 Ton (16.11.2023 to 14.04.2024)
9. Press Mud generation	45002.45 Ton (16.11.2023 to 14.04.2024)
B: Water Pollution and its Control:	
10. Water Supply Source Water Consumption (KLD)- (Avg. of crushing season 2023-24) ➤ Industrial ➤ Domestic	Borewells (Nos. -03) ➤ Approx. 1630 KLD ➤ Approx. 365 KLD
11. Waste Water Generation (KLD)- (Avg. of crushing season 2023-24)	

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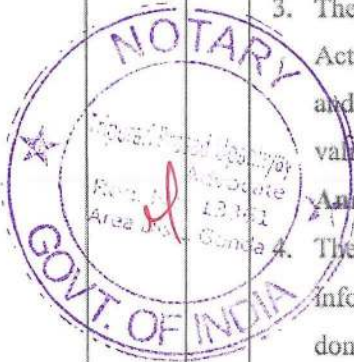
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	<ul style="list-style-type: none"> ➤ Industrial ➤ Domestic 	<ul style="list-style-type: none"> ➤ Approx. 1193 KLD ➤ Approx. 194 KLD
12.	Waste water treated (KLD)- (Avg. of crushing season 2023-24) <ul style="list-style-type: none"> ➤ Industrial ➤ Domestic 	<ul style="list-style-type: none"> ➤ Approx 1174 KLD ➤ Approx.194 KLD
13.	Details of ETP	Mentioned in observation
14.	Mode of disposal of treated effluent	Ferti-irrigation, Gardening, Bagasse wetting, etc through pipeline.
15.	Flow measuring device installed at outlet of ETP	"Yes" Electromagnetic Flowmeter
16.	Status of Consent under the Water Act-1974	Valid till 31.12.2025
b (I) Information regarding Ferti-irrigation		
17.	Details of treatment of effluent before ferti-irrigation	Treated through ETP
18.	Command area for irrigation (available land area)	216.59 Hectare (Farmers Land- 204.85 Hectare and Factory Land-11.74 Hectare)
19.	System of transportation of treated effluent upto field.	Through HDPE Pipeline
20.	Formal agreements with farmers for using treated effluent	Yes
21.	Storage facility available for treated effluent during low demand period	Treated effluent is stored in 01 lagoon (Capacity 18000 KL) (for 15 days storage)
22.	Quality of effluent being used for Ferti-irrigation	Mentioned in observation
C: Air Pollution and its Control		
23.	Sources of Air Pollution	Boilers 2 Nos. (2 x 90 TPH)
24.	Type of Fuel used with consumption	Bagasse (Approx. 1752 TPD)
25.	Stack details with APCS	Stack of Height 65 meters with APCS installed i.e., Electro Static Precipitator (ESP)
26.	Status of Consent under the Air Act-1981	Valid till 31.12.2025
D: Waste Management		
27.	Type & Quantity of Waste Generated (In crushing season 2023-24)	<ul style="list-style-type: none"> ➤ ETP Sludge- 332.31 Ton ➤ Press Mud- 45002.45 Ton ➤ Boiler ash- 6094.44 Ton ➤ Used oil- 2.93 Ton
28.	Facility of Storage/ Disposal	<ul style="list-style-type: none"> ➤ Press Mud – Used for making pallets ➤ Boiler ash- Boiler Ash is being used in in granulation plant

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		<p>➤ Used oil- used oil sent to Bharat Oil & Waste Management Limited.</p> <p>➤ ETP Sludge-Dispose off on land as Manure</p>
29.	Disposal of waste	As above
30.	Status of Grant of authorization of Hazardous Waste	Valid upto 11.04.2028
E.	<p>Observations: -</p> <ol style="list-style-type: none"> The unit has infrastructure for production of sugar using sugar cane as major raw material with consented capacity of 8000 TCD and 37-Megawatt Co-generation for captive requirement. The unit was operational from 16.11.2023 to 14.04.2024 in cane crushing season 2023-24. Cane crushing for crushing season 2024-25 has been started on 19.11.2024. The unit was granted consent to operate under the Water (PCP) Act, 1974, the Air (PCP) Act, 1981 by UPPCB which were valid upto 31.12.2025 and authorization for Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which was valid upto 11.04.2028. Copy of consolidated consent and Authorization is enclosed as Annexure-2 & 3. The unit has presently three (03) borewells to meet its fresh water requirement. It is informed that 02 borewells are used for industrial purpose and one borewell is used for domestic purpose. Electromagnetic water meter is installed in all borewells and log book is maintained. The unit has maintained log book of fresh water consumption. The unit has obtained NOC for groundwater abstraction from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh, which is valid upto 11.10.2026 for extraction of groundwater. Copy of NoC is enclosed as Annexure-4. The unit has established Effluent Treatment Plant (ETP) with capacity 1200 KLD, which comprises of following: <ol style="list-style-type: none"> Bar and Screen Chamber Oil and Grease Trap Chamber Rotary screen Equalization Tank Chemical Dosing Tank 	



- f. Micro settler No.01
 - g. Primary Clarifier
 - h. Aeration Tank
 - i. Nutrient Dosing Tank
 - j. Secondary Clarifier
 - k. Micro settler No.02
 - l. Multigrade Sand Filter (MGF)
 - m. Activated Carbon Filter (ACF)
 - n. Treated effluent storage lagoons (01 nos. with capacity-18000 m3) for 15 days
- ETP Sludge Management:
- a. Sludge Mixing Tank
 - b. Centrifuge and Sludge Drying Beds
 - c. Centrifuge and Sludge Drying Beds

During inspection on 28.11.2024, ETP was operational. Sample was collected from Inlet, Outlet of ETP and irrigation channel. The samples are analysed in laboratory of UPPCB, HO, Lucknow and analysis report is as below:

Sampling location	Parameters*					
	pH	SS	TDS	BOD	COD	O & G
Inlet of ETP	10.61	112	1948	70	264	13
Outlet of ETP	8.43	26	1157	13	54	2.8
Irrigation Channel	8.21	24	992	12	48	--
Discharge Standards [^]	5.5-8.5	100	2100	100	--	10

* all the parameters are in mg/l except pH
[^]Standards as per GSR 35(E), dated 14.01.2016.(For disposal on land)

8. As per above analysis report ETP was found complying with respect to discharge standards at ETP outlet and irrigation channel.
9. Heavy metal analysis for ETP inlet, outlet and irrigation channel has been also carried out. Analysis result is as below:

Sampling location	Parameters*			
	Cd	Pb	Ni	Zi
Inlet of ETP	<0.01	<0.02	<0.02	<0.01
Outlet of ETP	<0.01	<0.02	<0.02	<0.01
Irrigation channel	<0.01	<0.02	<0.02	<0.01

* all the parameters are in mg/l.

10. Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP is installed and connected to CPCB and SPCB server for continuous monitoring of effluent quality at outlet of ETP. During visit on 28.11.2024, OCEMS sensors indicating pH, TSS, BOD and COD as 7.95, 2.54 mg/l, 4.79 mg/l & 47.9 mg/l respectively at outlet of ETP.
11. The unit has one lagoon with capacity 18000 m³ for storage of treated effluent before sent it to the farmland for irrigation. Treated effluent is used for Ferti-irrigation in its own land (11.74 Hectare) as well as farmers land (204.85 Hectare).
12. The unit has provided HDPE pipelines for use of treated effluent in its own farm. It is informed that supply of treated effluent to farmers are carried out through HDPE pipeline of farmers.
13. The unit has prepared irrigation management plan for utilization of treated effluent through National Sugar Institute, Kanpur on July 2024.
14. The unit has got prepared ETP performance report from National Sugar Institute (NSI), Kanpur on February 2024.
15. The unit has installed Sulphur Treatment Plant for spray pond overflow effluent. Sulphur Treatment Plant comprises of Flocculation Tank-1 & 2, Micro Plate Settler.
16. Overflow of Micro Plate Settler is sent for pre-aeration process and then fed into Aeration tank. Sample was collected on 28.11.2024 from inlet and outlet of Sulphur Treatment Plant and analyzed in the laboratory of UPPCB, HO, Lucknow. Sulphate at inlet and outlet was observed as 2967 mg/l and 153.3 mg/l respectively.
17. The unit has provided electromagnetic flow meter for measurement of spray pond overflow effluent and other effluent.
18. The unit has installed Sewage Treatment Plant (STP) with capacity 200 KLD for treatment of sewage. STP comprises of following units:

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- a. Stilling Chamber
- b. Oil and Grease Chamber
- c. Collection Tank
- d. Aeration Tank-1 & 2
- e. MGF and ACF

19. During inspection on 14.11.2024 & 28.11.2024, STP was operational. Treated sewage from STP is used for gardening purpose. Sample was collected from inlet and outlet of STP. Analysis results are presented below:

S. No.	Parameters	Inlet of STP	Outlet of STP	Standard [^]
1.	pH	7.47	7.64	5.5-9.0
2.	SS	49.2	<2.5	20
3.	BOD	14.8	5.72	10
4.	COD	50.3	17.5	50
5.	Total Phosphorous	0.510	0.618	1.0
6.	Total Nitrogen	19.3	1.18	10
7.	TC	--	2.0×10^4	--
8.	FC	--	2.0×10^3	Desirable-100, Permissible-230

*all parameters are in mg/l except pH

Discharge Standards as per Hon'ble NGT order dated 30.04.2019 in the matter of Original Application No. 1069/2018 Nitin Shankar Deshpande Vs Union of India & Ors. (Applicable to all mode of disposal), which is mentioned in Consent order.

20. It is evident from the result that treated sewage from STP is complying with the norms expect Fecal Coliform.

21. The unit has installed separate energy meter for operation of ETP and STP and maintained logbook for operation of STP and ETP.

22. The unit has 02 boilers with capacity 2 x 90 TPH using bagasse as fuel. The unit has also Cogeneration plant with power generation capacity of 37 MW. The unit has made provision of two venting system of flue gas after ESP. One venting system is with

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common stack of height 65 m., while another venting system is with bagasse dryers followed by multicyclone separator as APCD and stacks of height approx. 35 m each. OCEMS sensor has been installed at boiler stack of Sugar unit. During visit on 28.11.2024, PM value at stack was indicating 14.25 mg/nm³ on OCEMS display.

23. During visit, it is observed that the unit has installed monitoring facility at stacks with platform porthole and spiral ladder.

24. The unit is disposing hazardous waste through TSDF of M/s Bharat Oil Waste Management Limited, Kanur Dehat. Copy of membership with TSDF is annexed as Annexure-5.

3.0 M/s Balrampur Chini Mills Limited (Distillery Division):

A: General Information		
1.	Name of the unit and Address	M/s Balrampur Chini Mills Limited (Distillery Division), Village & Post- Datauli, Mankapur, Gonda, U. P.
	Name of the Proprietor/ Contact person – Designation Contact No.	Mr. Neeraj Bansal (CGM) Mob.No.+91-7080402301
	Year of Commissioning.	2007
	Sector	Distillery
5.	Production capacity • Products • Consented Production Capacity • Present Production	Rectified Spirit (RS)/ Extra Neutral Alcohol (ENA) / Absolute Alcohol (AA) 100 KLD 100 KLD
6.	Raw materials & their requirement	Molasses- 4060 Qts. /Day
B: Water Pollution and its Control		
1.	Water Supply Source Water Consumption (KLD) a. Industrial b. Domestic	Bore wells (02 no.) Avg of September, 2024 - 531 KLD 521 KLD 10 KLD
2.	Waste Water Generation (KLD) (Avg. of September, 2024)	

	<p>a. Industrial</p> <ul style="list-style-type: none"> o Spent wash o Other effluent 	<p>747</p> <ul style="list-style-type: none"> • Spent Leesc-90 • Fermenter washing -17 • Process condensate (MEE) -652 • Floor washing-16 • Cooling tower blow down-156 • Boiler blow down-9 • DM plant reject-12 • Other (CPU RO Reject)-74 • Spent wash generation-7.54 <p>08</p>
	<p>b. Domestic</p> <p>Waste water treated (KLD)</p> <p>a. Industrial</p> <p>b. Domestic</p>	<p>Utilization Point /</p> <ul style="list-style-type: none"> • Spent Wash- 747 M³/day MEE • Spent Leese- 90 M³/day CPU • Fermenter washing – 17 M³/day MEE • Process condensate (MEE) – 652 M³/day CPU • Floor washing- 16 M³/day MEE • Cooling tower blow down- 156 M³/day CPU • Boiler blow down- 9 M³/day CPU • DM plant reject- 12 M³/day CPU • Other (cpu ro Reject)- 74 M³/day MEE • Spent wash generation- 7.54 KL / KL • Other effluent- NA



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4.	Details of ETP	<p>For spent wash management:</p> <ul style="list-style-type: none"> • Settling Tank • Multi Effect Evaporator • Lagoon-5600 m³ • Slope Fired Boiler <p>For other process effluent:</p> <ul style="list-style-type: none"> • Equalization tank -1392 m³ • Buffer tank -300 m³ • UASBR- 2784 m³ • Aeration tank -1392 m³ • Secondary Clarifier- 203 m³ • Tertiary Clarifier 261 m³ • Clear Water Storage Tank 38 m³ • Multi Grade Filter (MGF) • Activated Carbon Filter (ACF) • Process Water Tank 58 m³ • UV System • Ultra-filtration • RO Plant
	Mode of disposal of treated effluent	Concentrated spent wash is incinerated in slope fired boiler and other process effluent is treated in CPU and reused in Cooling Tower make up as well as Fermentation.
6.	Status of Consent under the Water Act- 1974	Valid from 01.01.2024 to 31.12.2025
C: Air Pollution and its Control		
1.	Sources of Air Pollution	Slope fired boiler with capacity -45 TPH
2.	Type of Fuel used with consumption Stack details with APCS	Slope and bagasse (15.12 TPH and 9.0 TPH) stack (height approx.88 m) followed by Bag Filter as APCD
3.	Status of Consent under the Air Act- 1981	Valid from 01.01.2024 to 31.12.2025.
D: Waste Management		
1.	Type of Waste Generated	Fermentation sludge and Boiler Ash
2.	Facility of Storage/ Disposal	Fermentation sludge - Send to granular plant for making fertilizer

		Boiler Ash-Send to granular plant for making fertilizer
3.	Disposal of waste	Fermentation sludge - Send to granular plant for making fertilizer Boiler Ash-Send to granular plant for making fertilizer

Observations:

1. The unit has infrastructure for production of Rectified Spirit (RS)/ Extra Neutral Alcohol (ENA) / Absolute Alcohol (AA) with consented capacity of 100 KLD using molasses, yeast etc. as major raw material. During inspection on 28.11.2024, the unit was found operational.
2. The unit was granted consent under the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 on 30.11.2023, which is valid up-to 31.12.2025 authorization for Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 which was valid upto 31.12.2024. Copy of consolidated consent and Authorization is enclosed as Annexure-6 & 7.
3. The unit is meeting its fresh water requirement through two (02) borewells. Electromagnetic flow meter is installed at the bore wells and log books are maintained by the unit.
4. The unit has obtained NOC from Ground Water Department, Ministry of Jal Shakti, Govt. of Uttar Pradesh for ground water abstraction, which is valid upto 11.10.2026 for extraction of groundwater. Copy of NoC is enclosed as Annexure-8.
5. Flow meter is installed at analyser column for measurement of spent wash generation and log book is maintained.
6. Spent wash is collected in settling tanks (800 KL). After settling, spent wash is fed to Multi Effect Evaporator (MEE) plant (Five Effect Forced Circulation) with capacity 1500 m³/day. During inspection on 28.11.2024, MEE was found operational with feed rate of 36 m³/hr or 860 m³/day and MEE concentrate was generated at 59 brix as against 55-60 brix as per CPCB direction.
7. During inspection, MEE was found operational. Spent wash is fed to calandria. Temp. and vacuum profile of MEE is as below:

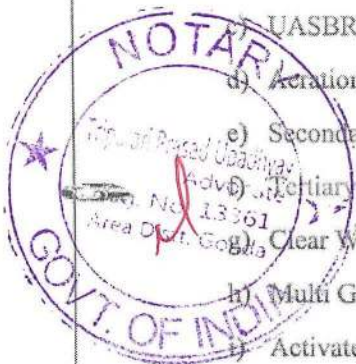
Calandria	5	4	3	2	1
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Temp. (Deg. C)	47.5	53.4	63.8	68.1	75.9
Pressure (mmHg)	-663.1	-629.7	-592.8	-577.3	-490.8

8. Concentrated spent wash is fed to slope fired incinerator with capacity 45 TPH using slope as primary fuel (60%) and bagasse (40%) as secondary fuel.
9. The slope fired boiler is having co-gen. turbine with capacity 6.6 MW. Emission from slope fired boiler is emitting out stack (height approx.88 m) followed by Bag Filter as APCD.
10. During inspection, it was observed that the unit has provided collection pit in fermentation area to collect leakage and cleaning effluent.
11. The unit has installed Condensate Polishing Unit (CPU) with capacity 1392 m³/day for treatment of other process waste such as spent lees, process condensate, cooling tower blow down, boiler blow down etc. CPU comprises of following units:
 - a) Equalization tank -1392 m³
 - b) Buffer tank -300 m³
 - c) UASBR- 2784 m³
 - d) Aeration tank -1392 m³
 - e) Secondary Clarifier- 203 m³
 - f) Tertiary Clarifier 261 m³
 - g) Clear Water Storage Tank 38 m³
 - h) Multi Grade Filter (MGF)
 - i) Activated Carbon Filter (ACF)
 - j) Process Water Tank 58 m³
 - k) UV System
 - l) Ultra-filtration
 - m) RO Plant
12. Treated effluent from CPU is partially reused in fermentation after UV and remaining treated effluent (RO permeate) is used in cooling tower make up.



13. During inspection on 28.11.2024, sample was collected from CPU inlet, CPU Outlet and RO outlet. The samples are analysed in laboratory of UPPCB, HO, Lucknow and analysis report is as below:

Sampling location	Parameters*									
	pH	SS	TDS	TS	Cd	Pb	Ni	Zi	BOD	COD
Equalization Tank of CPU (inlet)	3.74	268	2419	2687	--	--	--	--	256	761.6
CPU outlet	7.14	78	1896	1974	<0.01	<0.02	<0.02	<0.01	38	144
RO outlet	7.22	12	60	72	--	--	--	--	3	44

* all the parameters are in mg/l except pH

14. During visit, the unit has provided water balance for month of September, 2024. The copy of same is annexed as Annexure-9.

15. The unit has discontinued bio-composting operation since June 2016 for spent wash management. During inspection, bio-composting operation was not carried out and no compost was found in yard.

16. During visit, it is observed that the unit has two others lagoons of capacity 15272 m³ and 17254 m³. It is informed by unit representative, that these two lagoons with capacity 15272 m³ and 17254 m³ is being converted for rain water harvesting.

17. The unit has installed Online Continuous Emission Monitoring System (OCEMS) at boiler stack. As informed, OCEM is connected with CPCB/SPCB Server. During visit on 28.11.2024, PM value at stack was indicating 16.42 mg/nm³ on OCEMS display.

4.0 Monitoring of Bishui River, Ground Water and Drain

River Bishui is passing adjacent to the Sugar and Distillery unit. River Bishui meets to Kuano River, which meet to River Rapti and ultimately meet River Ganga. It is also observed that drain carrying domestic waste water of Village- Kudasan is meeting to River Bishui. During inspection, no effluent from unit was observed discharging into said drain. During visit, meagre flow in the upstream of said drain was observed. Samples of River Bishui (upstream and

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downstream), Drain (downstream) and Ground Water (2 within premise and 2 outside the premise) were collected on 14.11.2024.

1. Analysis report of river Bishui is tabulated as below:

Parameters	Unit	Upstream	Downstream
pH	--	7.62	7.74
Colour	mg/l	10	10
Conductivity	μ S/cm	363	376
Sulphate	mg/l	15.7	11.3
SAR	---	17.6	10.8
Boron	mg/l	BDL	BDL
Dissolve Oxygen	mg/l	7.2	6.9
COD	mg/l	13.1	18.1
BOD	mg/l	4.82	6.24
Total Coliform	MPN/100 ml	6.3×10^5	2.6×10^4
F Coliform	MPN/100 ml	3.3×10^4	7.8×10^3

• Heavy metals results awaited.

2. As per above analysis report, river Bishui is meeting with Class D water quality (Fit for Propagation of Wild life and Fisheries) as per Designated Best Use (DBU) Water Quality Criteria.

3. Joint committee has collected the samples of ground water from the various locations near the unit for the identification of the impact/contamination on the ground water by the units on dated 14.11.2024. Analysis of said samples are under process in the laboratory of CPCB and analysis report is as below:

S. No.	Parameter	Unit	Hand pump D/s (Dechbaba)	Hand Pump in front of	Bore well Near the ETP	Hand Pump near	Std IS 10500:2012

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				the Unit gate		Godown	
1	pH	--	7.11	7.06	7.26	6.94	6.5-8.5
2	Colour	Hazen	05	05	05	05	05
3	TDS	mg/L	254	415	310	486	500
4	Total Hardness	mg/L	256	337	259	407	200
5	Alkalinity	mg/L	226	331	215	320	200
6	Chloride	mg/L	<3	13.2	<3	4.90	250
7	Floride	mg/L	0.548	0.556	0.506	0.623	1.0
8	Sulphate	mg/L	7.85	26.4	6.75	22.6	200
9	Nitrate	mg/L	<2.2	<2.2	<2.2	<2.2	45
10	COD	mg/L	<5	<5	<5	<5	--

- Heavy metals results awaited

It was observed from the results that the Total Hardness was found above the drinking water standard.

Downstream sample of Kudasan Drain is taken during visit analysis report of said drain is as below:

S. No	Parameter	Unit	Downstream sample of Kudasan Drain
1	pH	--	7.81
2	Colour	Hazen	40
	SS	mg/L	21.6
3	TDS	mg/L	546
4	Phosphate	mg/L	<1.5
5	Nitrate	mg/L	7.43

6	Nitrite	mg/L	0.15
7	Ammonical Nitrogen	mg/L	1.26
8	COD	mg/L	38.5
9	BOD	mg/L	11.2
10	TC	MPN/100 ml	1.1×10^5
11	FC	MPN/100 ml	1.1×10^4

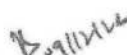
- Heavy metals results awaited.

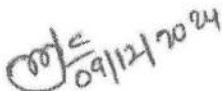
6. As per above analysis result low BOD and COD value observed which indicate no industrial discharge in the Kudasan Drain.

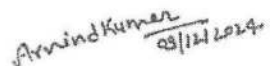
Concluding remarks and Recommendations:

It is evident from above observations that the sugar unit has installed Effluent Treatment Plant (ETP) for treatment of process wastewater, Sulphur Treatment Plant for Sulphur removal from spray pond overflow/injection effluent and Sewage Treatment Plant (STP) for treatment of domestic wastewater. Distillery unit has also effluent treatment and disposal system containing MEE, CPU and Slop fired boiler. ETP outlet and irrigation discharge of sugar unit is meeting with stipulated discharge standards. Disinfection in the STP of unit should be done properly to meet the fecal coliform standards at outlet. No industrial discharge in Kudasan Drain was observed during visit. River Bishui is meeting with Class D water quality (Fit for Propagation of Fish and Fisheries) as per Designated Best Use (DBU) Water Quality Criteria.

Joint Committee:


Alok Kumar,
ADM, Gonda


T. N. Singh, Regional Officer,
UPPCB, RO, Ayodhya


Arvind Kumar, Sc. 'C', CPCB,
RD(N), Lucknow


Neha Sharma
DM, Gonda

Item No.02

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 996/2024

Dr. Arif Anwar Hashmi

Applicant(s)

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 23.10.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

ORDER

1. A letter petition dated 22.12.2023 has been received from Dr. Arif Anwar Hashmi, Adyaksh, Kisan Kalyan Simiti which has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') in exercise of suo-moto jurisdiction in view of law laid down by Supreme Court in *Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others*, (2022) 13 SCC 401.

2. Complainant has said that there is a sugar mill at Mankapur, District Gonda, having sugar and distillery units, and it is discharging industrial effluent containing arsenic which is causing death of several animals, birds etc. and also causing health hazards with local people.

3. In our view, before taking any further action in the matter it would be appropriate to obtain a factual report for which we constitute a Joint

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Committee comprising District Magistrate, Gonda, Uttar Pradesh State Pollution Control Board and Central Pollution Control Board.

4. District Magistrate, Gonda shall be Nodal Authority for co-ordination and compliance of this order.
5. Said Committee visit the site, collect relevant information and submit report within one month.
6. List for further consideration on 25.11.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM



October 23, 2024
Original Application No.996/2024



Uttar Pradesh Pollution Control Board
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720704, Email: info@uppcb.in, Website: www.uppcb.com

196280/Uppcb/Faizabad(Uppcbro)/CTO/both/GONDA/2023

Date: 22/12/2023

To,

M/s

BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION

village Datauli, Tehsil Mankapur, Distt Gonda (UP), GONDA, 271302

Application Id-
23455860

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION located at village Datauli, Tehsil Mankapur, Distt Gonda (UP), GONDA, 271302, subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION granted for the period from 01/01/2024 to 31/12/2025 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Crystal Sugar	960	Metric Tonnes/Day
2	Power Co-generation	37	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	200 KLD	STP	
Industrial	1600 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986

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2	BOD (mg/L)	As per E(P)A Rules, 1986
3	COD (mg/L)	As per E(P)A Rules, 1986
4	TSS (mg/L)	As per E(P)A Rules, 1986
5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details



Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
02 Boilers having capacity 90 TPH Each	Baggasse	1	Particulate Matter	As per E(P)A Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

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Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.uceep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.



General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three months from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

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10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for the production of 960 TPD Crystal Sugar by using 8000 TCD Sugar Cane Crushing and Power Cogeneration of 37 MW only.

2. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

3. The E.T.P. unit operation line up Strengthening is to be maintained.

4. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 x7 Hours basis.

5. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.

6. The E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.

7. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.

8. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

9. The Unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2022 and the audited balance sheet for the current year and the details of fees deposited within a month failing which consent would be deemed void.

10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

11. In compliance of the provisions of the Plastic Waste Management Rules 2016 as amended, the industry shall submit the Extended Producer Responsibility (EPR) for the disposal of Plastic waste generated within a



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month failing which consent would be deemed void.

12. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.

13. The orders passed by Hon'ble National Green Tribunal in O.A. No. 12/2023 in the matter of Alok Kumar Mishr & Ors Vs. State of Uttar Pradesh shall prevail on this CTO.

14. The Industry shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Plastic Waste Management Rules, 2016 as amended.

15. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

16. Contradicting factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of



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Chief Environmental Officer, Circle-6
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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशभर में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- गंदा पानी का उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी की प्राथमिकता दी जाय।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र में 375 मिलियन टन टॉम (प्लास्टिक) कचरे का उत्पन्न बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त अर्थ उत्पन्न कर सकता है। वेस्ट/अपशिष्ट पैजने के पूर्व सोचें, वे किंगी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसायकलर को दें। अधिकतम ई-रीसायकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र में 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव में बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से? मोरी बुरी के लिए पैदल चलना परसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा कारपूलिंग पर विचार करें
- चम्पू खार पर कम से कम दोन अपशिष्ट का उत्पन्न कर और इसका श्वार्कपण करें
- इलेक्ट्रिकी अप खार सामग्री आपके स्वयं प्रवास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के अतिरिक्त बचत उत्पन्न कर सकता है। वहीं अनुपयोगी भोजन/बाख सामग्री को कम्पोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन कार्बन को नष्ट होने से बचाया जा सकता है
- खान रखें - उपायुक्त तब और शरदर के उपयोग में पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रसबे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रसारी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार ग्रेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

02



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19890/UPPCB/Faizabad(UPPCBRO)/HWM/GONDA/2023

Dated :11/04/2023

To,

M/s BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION

village Datauli, Tehsil Mankapur, Distt Gonda (UP),GONDA,271302

Tehsil :Mankapur

District :GONDA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19890 and 11/04/2023 .

Reference of application (No. and date) 8540370 and 25/03/2023 .

NEERAJ BANSAL of M/s BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR SUGAR DIVISION is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at village Datauli, Tehsil Mankapur, Distt Gonda (UP) .

Details of Authorisation

	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
	Cat-5.1 (Used or Spent Oil)	Through TSDF	11.70 TPA
2	Cat-33.1 (Empty Barrels/containers/liners contaminated with hazardous chemical/wastes)	Through TSDF	0.3 TPA
3	Cat-33.2 (Contaminated cotton rags or other cleaning materials)	Through TSDF	2.5 TPA

1. The authorization shall be valid for a period of 11/04/2028 from the date of issue of this letter

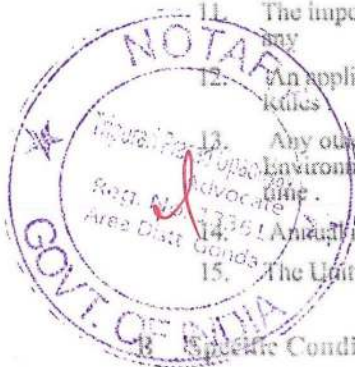
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

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4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any .
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.



Specific Conditions of Authorization

1. The authorization shall be valid upto dated 11.04.2028, if not suspended or cancelled earlier.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Trans boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

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6. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.
7. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule - 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
10. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
11. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
12. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
13. An ETP sudge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
14. Hazardous waste shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
15. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1, 2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the Rules.
16. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
17. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.
18. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.
20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.
22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.



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23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

25. The industry shall submit the colored photo graph of display board within 15 days.

26. The industry shall submit the form-10 within 15 days for disposal of hazardous waste.

27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Law.

(Authorized Signatory)
 Digitally signed by
 ATULESH YADAV
 Date: 2023.04.13
 07:48:44 -04'00'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action .

Digitally signed by
 ATULESH YADAV
 Date: 2023.04.13
 07:48:53 -04'00'

ATULESH
 YADAV
 CEO/EE, I/C Circle



Dr



GROUND WATER DEPARTMENT
 (Under the Control of the Water Resources Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG018924

VALID FROM 12/10/2021 TO 11/10/2026

Registration No.: 202109005367

Name of the Owner	KISHORE KUMAR SAXENA		
Address of the Applicant	Mankapur Chini Mills Ltd, Village Post Danda	Application Form Serial No.	CNDAS921R010323
Date of Submission	13/09/2021	Specimen Signature	
Company Name	DAJBARPUR CHINI MILLS LTD UNIT MANKAPUR DIST GONDA	Company Address	Village Danda, Tehsil Mankapur, Distt Gonda (UP)
Location Particulars			
District	Gonda	Block	MANKAPUR
Plot No./Khasra No.	Existing Land details attached	Municipality/Corporation	No
Word No./Holding No.			NA
Particulars of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/01/2005		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	112.80
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Sinking Position (For Tube Well)		H.P. of the Pump	25.00
Type of Pump Used	Submersible	Rate of Withdrawal (m³/hr.)	108.00
Operational Device	Electric Motor	Date of Emergization (in Case of Electric Pump)	01/01/2005
Date of Emergization (in Case of Electric Pump)		Maximum Allowable Rate of Withdrawal (m³/hr.)	108.00
Maximum Allowable Rate of Withdrawal (m³/hr.)	108.00	Maximum Allowable Running Hours Per Day:	8.00
Maximum Allowable Annual Extraction of Ground Water:			185520

COWA/NO/IND/REN/1/2019/5571 is upto 01/11/2021.



This No-Objection certificate authorizes the owner/applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3a), and for maximum allowable annual extraction of ground water as shown at Sl. (3b) and is valid subject to the observance of the conditions stated hereunder.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, depth, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of monitoring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been abstracted by the said user, until the contrary is proved. The rate of abstraction of ground water from the well as shown in item 3(a) shall not exceed to the recorded rate from water meters.
- (4) The concerned authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, depth, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometer is a borewell tube-well used only for measuring the water level by lowering the tape sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	≤ 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR) Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) seasons. Quality may be got analyzed from local registered lab. Besides, one sample (1 l. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent survey board should be installed at piezometer/tube wells site for providing the location, piezometer/tube well number, depth and zone tapped of piezometer/tube well to facilitate referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.



- SPECIFIC CONDITIONS:**
- a) For Industrial Use: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/day shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Government of Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through water conservation measures.
 - iv) Installation of observation wells/ piezometer(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Conditions shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter houses, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Urea, Chemical/ Petrochemical, Cool washeries, other hazardous units etc. (as per CPCR list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - b) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require downing, proponent shall be required to carry out regular monitoring of drawdown discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Handwritten signature or initials.

Date: 24/12/2021

Place: Gonda

This certificate is electronically generated and does not require digital signature



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GROUND WATER DEPARTMENT

(Ministry of Jal Shakti & Rural Water Supply Department)

Ministry of Jal Shakti

Government of (Uttar Pradesh)

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG039696

VALID FROM 20/11/2021 TO 19/11/2026

Registration No.: 202110000447

Name of the Owner	KISHORE KUMAR SAKENA		
Address of the Applicant	Mankapur Chre mills Ltd, village Post Dadail	Application Form Serial No.	GNDA10214RNG628
Date of Submission	28/10/2021	Specimen Signature	
Company Name	BALIKAMPUR CHRE MILLS LTD, UNIT MANKAPUR SUGAR DIV.	Company Address	Village Dadail, Tehsil Mankapur, Distt Gorha (UP)
Location Particulars			
District	Gorha	Block	MANKAPUR
Plot No./Khase No.	Existing Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well 01/04/2005

Type of Well	Tube Well/Boing	Depth of the Well (in meter)	112.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (in Case of Electric Pump)		01/04/2005	
Maximum Allowable Rate of Withdrawal (m ³ /hr.)	100.00	Maximum Allowable Running Hours Per Day:	7.00
Maximum Allowable Annual Extraction of Ground Water:			351200

Reason for renewal of N.O.C.

पुनः न.ओ.सी. के-रि-नियुक्त के अन्तर्गत

Against Case

GOWA/NOC/IND/REN/1/2019/6671 is valid up to 5/11/2021.



This No-Objection certificate authorizes the water applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (5g), for Running Hours per day as shown at Sl. (2k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every such user shall affix digital water flow meter(s) conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantity of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been abstracted by the said user, until the contrary is proved. The rate of abstraction of ground water from the well as shown in item 3(g) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometers at bore well/ tube well used only for measuring the water level by lowering the tape/ sonde or electronic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water equifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantity of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sonde or automatic water level recorder (AWLR/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level at piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, cone tapar and assembly tapered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post monsoon (October/November) periods. Quality may be get analyzed from NABL approved lab. Besides, one sample (1 l. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/ tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
 - (a) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions.
 - (i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - (ii) Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - (iii) Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation of Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the audit in Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - (iv) Construction of observation wells/ piezometer(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - (v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ medicines, fertilizers, slaughter houses, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - (vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCIS list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (b) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - (i) In case of all new projects that require discharging, proponent shall be required to carry out regular monitoring of desludging discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



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Date: 24/12/2021

Place: Gonda

This certificate is electronically generated and does not require digital signature



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GROUND WATER DEPARTMENT

(Narmada Range & Canal Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form B (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG012611

VALID FROM 12/10/2021 TO 11/10/2026

Registration No.: 202109000527

Name of the Owner	KISHORE KUMAR SAXENA		
Address of the Applicant	Mankapur Chini Mills Ltd, village Post Lundhi	Application Form Serial No.	CNCAD921RIN0024
Date of Submission	28/09/2021	Specimen Signature	
Company Name	DALI VALSART CHINI MILLS LTD. UNIT MANKAPUR SUGAR DIV	Company Address	village Lundhi, Tehsil Mankapur, Distt Gonda (UP)

Location Particulars

District	Gonda	Block	MANKAPUR
Plot No./Khata No.	Existing Land details attached	Municipality/Corporation	No
Ward No./Panchayat No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well 01/04/2005

Type of Well	Tube Well/Boring	Depth of the Well (in meter)	112.85
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In case of Electric Pump)		01/04/2005	
Maximum Allowable Rate of Withdrawal (in liter/hr)	10000	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Angular Extraction of Ground Water			120000

Reason for renewal of N.O.C. CGWR/NOCD/NEN/1/2019/5571 is valid 8/11/2021.

Agreed by



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This No-Objection certificate authorizes the owner/ applicant (user) to sink a well at the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) (a) The number of monitoring staff recording the quantity of ground water extracted every hour and date shall offer digital water flow meters/conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantity of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization (NOC) shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell/tube well used only for measuring the water level by lowering the tap/ sounder or automatic water level measuring equipment. It is used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If more than one piezometer are installed the second piezometer should monitor the shallow ground water regime, it will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cumacity)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50-100	1	0	1
4	> 500	2	0	2

- The measuring frequency should be regularity and accuracy of measurement should be up to cm. The reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (DWLR): Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from the approved lab. Besides, one sample (1 l. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- The piezometer depth board should be installed at piezometer/tube well site for providing the location, piezometer tube well number, depth and zone tapped of piezometer and water level standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other conditions that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (a) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions.
 - The Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/day shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI) National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the audit to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Guidelines. It shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and, Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be uploaded online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/insecticides, fertilizers, slaughter houses, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure protection of ground water pollution.
 - (b) Infra-structural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions.
 - In case of infra-structural projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Director.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



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Date- 24/12/2021

Place-Gonda

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MEMBERSHIP CERTIFICATE

M / s. Balrampur Chini Mills Limited (Unit-Manakpur)
Division-Sugar, Post-Datauli, Tehsil-Mankapur Gonda-271306, UP

is a registered member of our facility



Gate No. 672,706Cha Vill. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste



Member # : BOWML/K/5065/23

Expiry Date : February 26, 2025



One may verify 'active' membership by calling
 Bharat Oil & Waste Management Ltd. at

011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Pratihaj	Digitally Signed By:Pragati Pratihaj
Date: 2024-03-07 13:39:51	
IP: 49.26.176.230	
sales@bharatoil.com	ID: Fz2Y468612Vhs976HvSG==
	Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kulkarni	Digitally Signed By:Sunder K Kulkarni
Date: 2024-03-07 14:05:04	
IP: 49.26.176.230	
sales@bharatoil.com	ID: eM5igAFCWksoOrMe5IcY8w==
	Click here to E-verify

Authorized Signatory



Sales Office :

11 Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :

11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216608

Email : sales@bharatoil.com www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4
Ghaziabad - 201 010 (UP) India
- Gate No. 672, Vill. Kumhri, NH - 2
Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road
Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)



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Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196321/UPPCB/Faizabad(UPPCBRO)/CTO/both/GONDA/2023

Date: 30/11/2023

To,

M/s

BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR CHEMICAL DIVISION

village Datauli, Tehsil Mankapur, Distt Gonda (Uttar Pradesh),GONDA,271302

Application Id-
23460645

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR CHEMICAL DIVISION** located at village Datauli, Tehsil Mankapur, Distt Gonda (Uttar Pradesh),GONDA,271302. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. The CCA **BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR CHEMICAL DIVISION** granted for the period from 01/01/2024 to 31/12/2025 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Rectified Spirit/Extra Neutral Alcohol/Ethanol	100	Kilo Liters/Day

2. Conditions under Water (Prevention and Control of Pollution) Act -1974 as amended :-
 The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	200 KLD	Sister Sugar Unit STP	Sister Sugar Unit STP
Industrial	ZLD (Zero Liquid Discharge)	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
5	Remarks	06 KLD Treated Sewage

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	45 TPH Slope Incineration Boiler	Baggasse (9.0 TPH) and Slope (15.12 TPH)	1	Particulate Matter	As per E(P)A Rules, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
	1	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time

10/2

	75	70	65	55	55	45	50	40
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4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.uceep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point



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12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of 100 KLD Rectified Spirit/Extra Neutral Alcohol/Ethanol while using B-Heavy Molasses/C-Heavy Molasses (450 MTD) as main raw material and 6.6 Megawatt Co-Generation Plant by BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR CHEMICAL DIVISION at Village-Datauli, Tehsil-Mankapur, Distt-Gonda (Uttar Pradesh), 271302.

2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises (applicable in case of the projects achieving the ZLD).

3. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.

4. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.

5. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.

6. Maximum 07 days Spent Wash shall be stored in the Lagoon and ensured to send monthly reports regarding spent wash storage and details of water level in each lagoon constructed in industry.

7. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.

8. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of air pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.

9. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.

10. The industry shall operate throughout the year (365 days).

11. Pollutant load like BOD, COD, TDS, and TSS in effluent and PM, NO₂ and SO₂ in stack emission shall not be changed/increased during B Heavy Molasses based operation.

12. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be



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made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.

13. Industry must strictly comply all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.

14. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.

15. The industry shall always connect the CCTV Camera with the server of CPCB and control room of UPPCB.

16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. In case industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.

18. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.

19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.

20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will be submitted within a month.

21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.

22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.

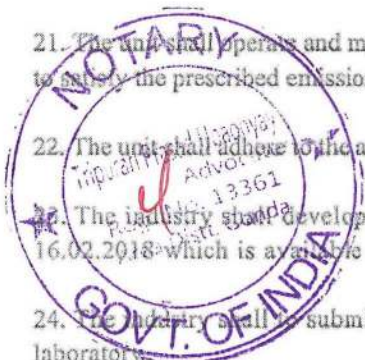
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.

24. The industry shall submit stack emission monitoring report every quarter from NABL accredited laboratory.

25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.

26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.

27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas and residents.



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28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.

29. The orders passed by Hon'ble National Green Tribunal in O.A. No. 12/2023 in the matter of Alok Kumar Mishr & Ors Vs. State of Uttar Pradesh shall prevail on this CTO.

30. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will be suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restored subject to the effective date of revocation of the closure order, with imposed conditions thereof.

31. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.

RAM
Digitally signed
by RAM KARAN
Date: 2023.12.18
15:19:45 +05'30'
Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Ayodhya for information and necessary action.

Chief Environmental Officer, Circle-6
Digitally signed
by RAM KARAN
Date:
2023.12.18
15:21:38 +05'30'



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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, इंटरब्रड्स आदि का उपयोग न हों एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दौने या कटखरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चरणीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अनिश्चित बचत उत्पन्न कर सकता है | बैस्ट/अपशिष्ट फैक्ट्री के पूर्व सोचें, ये किसी बात संसाधन जो गहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पादों के कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पर्याप्त करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्राकृष्टिकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अलग-अलग भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त ऋतु और भावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने वाले परतों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रलूके क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब को स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 11739/UPPCB/Faizabad(UPPCBRO)/HWM/GONDA/2020 Dated: 05/05/2020

To,

M/s BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR CHEMICAL DIVISION
village Datauli, Tehsil Mankapur, Distt Gonda (Uttar Pradesh), GONDA, 271302
Tehsil : Mankapur
District : GONDA

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 11739 and 05/05/2020 .
2. Reference of application (No. and date) 8378656 and 25/03/2020 .
3. Mr PRAVEEN GUPTA of M/s BALRAMPUR CHINI MILLS LIMITED UNIT MANKAPUR CHEMICAL DIVISION is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at BALRAMPUR CHINI MILLS LIMITED, CHEMICAL DIVISION .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat. 5 I of Schedule-I	Mixed with bagasse and burnt in boiler.	1.250 MT/ANNUM

1. The authorization shall be valid for a period of 31/12/2024 from the date of issue of this letter

2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any).

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1. This authorization is Valid for M/s Balrampur Chini Mills Limited, Chemical Division, Unit Balrampur.
2. The authorization shall be valid upto dated 31.12.2024, if not suspended or cancelled earlier.
3. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers /bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
5. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All

spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

11. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

12. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

16. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

19. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

20. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act, 1986.

21. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

22. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

23. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

24. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

25. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

26. The industry shall submit the colored photo graph of display board within 15 days. The industry shall submit the form-10 within 15 days for disposal of hazardous waste.



(Authorized Signatory)

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.05.08
16:09:12 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, R.O., UPPCB, BASTI for information and necessary action .

CEO/EE, I/C Circle _____

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.05.08
16:09:21 +05'30'



PS



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG013896

VALID FROM 12/10/2021 TO 11/10/2025

Registration No.: 202109000537

Name of the Owner	GAJENDRA KUMAR ROUT	Application Form Serial No.	GND0521RRN0025
Address of the Applicant	Mankapur Chini mills Ltd, village Post Datouli	Specimen Signature	
Date of Submission	20/08/2021	Company Address	Village Datouli, Tehsil Mankapur, Distt Gonda
Company Name	BALRAMPUR CHINI MILLS LTD UNIT MANKAPUR CHEMICAL		

Location Particulars

District	Gonda	Block	MANKAPUR
Plot No./Khassra No.	Existing Land details attached	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	112.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (On basis of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m ³ /hr.)	50.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			160000

Reason for renewal of N.O.C. / कारणों से नवीकरण के लिए आवेदन: GND/ANOC/IND/REG/12019/5970 is valid upto 1/10/2021.

आवेदनकर्ता का नाम: गजेंद्र कुमार रौत
व्यक्तिगत रूप से



This No-Objection certificate authorizes the owner/applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and it is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water abstracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(c) shall not be based on the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 5".
 - The depth of the piezometer should be same as the case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water squitter monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLS)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 L. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/ tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.

- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries extracting ground water in excess of 100 m³/day shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation or Indian Council of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate measures.
 - Construction of observation well(s) (piezometer/s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Conditions, shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. One piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textile, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plant (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



DS

Date :24/12/2021

Place:Gonda

This certificate is electronically generated and does not require digital signature



Handwritten signature



GROUND WATER DEPARTMENT
(Namam Ganga & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG030908

VALID FROM 12/10/2021 TO 11/10/2026

Registration No.: 202103000546

Name of the Owner	GAJENDRA KUMAR ROY		
Address of the Applicant	Mankapur Chini Mills Ltd, village Post Detaul	Application Form Serial No.	GNDAGB21RN0026
Date of Submission	21/09/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD UNIT MANKAPUR CHEMICAL	Company Address	village Detaul, Tehsil Mankapur, Distt Gonda
Location Particulars			
District	Gonda	Block	MANKAPUR
Plot No./Khassa No.	Existing Land details attached	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well 01/04/2007

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	112.80
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Location (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal	100.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			165000

CGWANOC/IND/REN/1/2019/6570 is valid upto 1/10/2021.



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This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

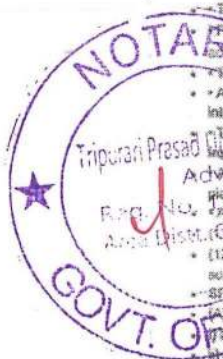
- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization / NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell / tube well used only for measuring the water level by lowering the tape / sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter up to two decimals. For measurement of water level sounder or automatic water level recorder (AWLR) / Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed through approved lab. Besides, one sample (1 k. capacity bottle) to be concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A permanent benchmark should be installed at piezometer / tube wells site for providing the location, piezometer / tube well number, depth and zone tapped of piezometer / tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

- SPECIAL CONDITIONS:**
- (A) **Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - (i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - (ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - (iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI) / National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - (iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no 10 shall be mandatory for industries drawing/proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - (v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - (vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake well head protection measures to ensure prevention of ground water pollution.
 - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - (i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



Handwritten initials/signature

Date :24/12/2021

Place Gonda

This certificate is electronically generated and does not require digital signature



Solemnly Affirmed &
Declared before me
on.....

11-12-24

Tripurari Prasad Upadhyay
Notary Distt Gonda (I.P.)

CENTRAL LABORATORY, UPPCB, LUCKNOW

Analysis Report of Sample Collected by Regional Office- Faizabad UPPCB, Dated 28.11.24

S. no.	S. Code	LIMS ID	Sampling Point	Arsenic (mg/l)
1	WW/1991	29222061	Inlet of M.E. M/s Balarampur Chini Mills Ltd., Distillery Mankapur, Dautali, Mankapur Gonda	0.014
2	WW/1992	29222020	Outlet of ME M/s Balarampur Chini Mills Ltd., Distillery Mankapur, Dautali, Mankapur Gonda	ND
3	WW/1988	29222215	Outlet of CPU M/s Balarampur Chini Mills Ltd., Distillery Mankapur, Dautali, Mankapur Gonda	0.003
4	WW/1982	29221205	Inlet of ETP Balarampur Chini Mills Ltd., Unit Mankapur Sugar Division, Village Dautali, Tehshil Mankapur, Distt. Gonda	0.006
5	WW/1983	29221151	Final Outlet of ETP Balarampur Chini Mills Ltd., Unit Mankapur Sugar Division, Village Dautali, Tehshil Mankapur, Distt. Gonda	ND
6	WW/1984	29221104	Final Discharge of Irrigation Line Balarampur Chini Mills Ltd., Unit Mankapur Sugar Division, Village Dautali Tehshil Mankapur, Distt. Gonda	ND

Signature
10/12/24
S.A.

Signature
10/12/24
ASO

Signature
10/12/24
Incharge, C. Lab

AL





भारतीय विधि प्रहमन प्राधिकरण
 LEGAL SERVICES AUTHORITY OF INDIA

पता: ...
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अध्यागिनी: ...
 मकान संख्या: ...
 शॉर्टर्स, का ...
 मंगल पति ...
 उत्तर प्रदेश

मेरा आधार पहचान

